

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Those in favour will please rise in their seats.

I see there are 31 Members in favour of the motion.

Those against will please rise in their seats.

I see none. The motion is adopted.

*The motion was adopted.*

श्री म० ला० द्विवेदी : मैं बिल को इंट्रोड्यूस करता हूँ ।

**Mr. Deputy-Speaker:** Shri Shree Narayan Das, absent. Pandit K. C. Sharma.

14.51 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Articles 124 and 217) by Shri K. C. Sharma

**Shri K. C. Sharma (Sardhana):** Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is....

**Dr. M. S. Aney (Nagpur):** Sir, what is the article that is amended? They do not mention even this.

**Mr. Deputy-Speaker:** The Bills have been circulated.

**Dr. M. S. Aney:** Whether they are circulated or not is a different matter. It is necessary for the hon. Speaker to see that the motion put to the House is properly explained to the House. If you do not mention the provision of Constitution which is sought to be amended, then it means

it is not a proper motion before the House

**Mr. Deputy-Speaker:** We cannot depart from the accepted procedure.

Bills have been circulated to the hon. Member. The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri K. C. Sharma:** Sir, I beg to introduce the Bill.

**Mr. Deputy-Speaker:** Shri Tika Ram Paliwal, absent. Sir, we take up the other Bill.

14.52 hrs.

UNTOUCHABILITY (OFFENCES) AMENDMENT BILL

(Amendment of sections 3 and 4) by Shri S. M. Siddiah

**Mr. Deputy-Speaker:** The House will now take up further consideration of the following motion moved by Shri S. M. Siddiah on the 22nd June, 1962:—

"That the Bill to amend the Untouchability (Offences) Act, 1955 be circulated for the purpose of eliciting opinion thereon by the 31st December, 1962."

Is Shri Paresh Nath Karyal here? No. Anybody wanting to speak? Shri S. M. Banerjee:

श्री स० मो० बनर्जी (कानपुर) :  
उपाध्यक्ष महोदय, यह बिल छूतछात को खत्म करने के लिये लाया गया है। इस में कहा गया है कि जो आज भी हरिजनों पर या कुछ अन्य जातियों पर मंदिरों में जाने पर या किसी दरिया में नहाने पर कैद लगे हुई है उस को दूर किया जाय। मैं समझता हूँ कि आज के जमाने में जब कि हम सिक्कूलरिज्म को मानते हैं और चाहते हैं कि जात पात न हो तो ऐसे बिल की जरूरत है।